

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

08.09.2011

OA No. 387/2011

Mr. Anand Sharma, Counsel for applicant.

Heard learned counsel for the applicant.

The applicant has filed this OA against the order dated 03.06.2011 (Annexure A/1) whereby his request for appointment on compassionate grounds on account of death of his father has been rejected. Against this order, the applicant has already filed a representation dated 22.06.2011 (Annexure A/6) before the respondents.

Having heard the submission made by the learned counsel for the applicant, I allow the applicant to file a fresh representation stating all the additional facts within a period of 15 days from today. In case applicant files the fresh representation, in that eventuality, the respondents are directed to decide the same within a period of two months from the date of receipt of the representation. The respondents are also directed to keep one post of compassionate appointment quota of Group 'C' vacant till the disposal of the representation of the applicant if all such posts are not filled up till date. If the applicant is aggrieved by the decision so taken by the respondents, he is at liberty to file a fresh OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

ahq

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MC 1427
13/9/11
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